SCHEDULE II

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
Eagle Corporation Private Limited (In Liquidation)

1.	Name of Corporate Debtor	EAGLE CORPORATION PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	14th February,2001
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Ahmedabad, India, under the Companies Act, 1956
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Debtor	U51909GJ2001PTC039262
5.	Address of the Registered Office And Principal Office (if any) of Corporate Debtor	SHOP NO. G - 01, "ONYX - 2", PALDI, AHMEDABAD GJ 380007 IN
6.	Date of closure of Insolvency Resolution Process	29th March, 2022
7.	Liquidation Commencement Date of Corporate Debtor	30th March, 2022
8	Name and Registration Number of the Insolvency Professional acting as Liquidator	CA Dhaval Jitendrakumar Mistry Reg. No. IBBI/IPA-001/IP-P-01853/2019-2020/12849
9	Address and Email of the Liquidator, as Registered with the Board	Address: 9 B, Vardan Tower, Near Lakhudi Circle, Navrangpura, Ahmedabad-380014 Email Id: cadhavalmistry@yahoo.com
10	Address and Email to be used for correspondence with the Liquidator	Address: As stated in Sr. No. 9 above E-mail id: rp.eaglecorp@gmail.com
11	Last Date for Submission of Claims	29th April, 2022

Notice is hereby given that the Hon'ble National Company Law Tribunal (Ahmedabad Bench) has ordered the commencement of liquidation of the Eagle Corporation Private Limited on 30th March, 2022.

The stakeholders of Eagle Corporation Private Limited (In Liquidation) are hereby called upon to submit a proof of their claims, on or before 29th April, 2022, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

CA DHAVAL JITENDRA KUMAR MISTRY
IP Reg. No. IBBI/IPA-001/IP-P-01853/2019-20/12849
INSOLVENCY PROFESSIONAL

Date: 05-04-2022
Place: Ahmedabad

CA Dhaval Jitendrakumar Mistry
Liquidator of Eagle Corporation Private Limited
Reg. No. IBBI/IPA-001/IP-P-01853/2019-2020/12849

MAS RURAL HOUSING & MORTGAGE FINANCE LIMITED
Narayan Chambers, 2th Floor, B/h. Patang Hotel, Ashram Road, Ahmedabad-380009. Contact : 079-41106500 / 733

POSSESSION NOTICE
(FOR IMMOVABLE PROPERTY) Rule 8(1) of Security Interest (Enforcement Rules 2002)

Whereas the undersigned being the authorized officer of the **MAS Rural Housing & Mortgage Finance Ltd.** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act - 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 29/11/2019 calling upon the Borrower/Co-borrower/Guarantor to repay the amount mentioned in the notice being within Sixty Days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower/Co-borrower/Guarantor and the public in general that the undersigned has taken **Physical Possession** of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the said [Act] read with Rule 8 of the Security Interest (Enforcement) Rules 2002, on this **2nd Day of April of the year 2022.**

The Borrower/Co-borrower/Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the Property will be subject to the charge of the **MAS Rural Housing & Mortgage Finance Ltd.** as on 29/11/2019 and interest thereon.

The Borrower/Co-borrower/Guarantor attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Borrower & Co-Borrower, Guarantor Name	Description Of The Immovable Property	Loan A/C No Date of Possesion	Date & Amount of Demand Notice
Sanjaykumar Ranajitsinh Thakor (Applicant) Ranajitsinh Raysinh Thakor (Coapplicant) Mahendrasinh Jasvantsinh Thakor (Guarantor)	HOUSE NO.7/149/1 VILLAGE BALANAPURA, POST KANODA, TA: SAVLI, DI: VADODARA, GUJARAT.	**Loan Account No : 1436** **02-04-2022**	**Rs.813,012.00 in Words Eight Lakhs Thirteen Thousands Twelve Rupees Only as on Date 29/11/2019**

Date : 05-04-2022
Place :Vadodara

Authorized Signatory, Mr. Bharat J. Bhatt (M.) 9714199018
For, MAS Rural Housing & Mortgage Finance Ltd.

AU SMALL FINANCE BANK LIMITED (A Scheduled Commercial Bank)
Regd. Office: 19-A, Dhuleshwar Garden, Ajmer Road, Jaipur - 302001 (CIN:L36911RJ1996PLC011381)

APPENDIX IV [SEE RULE 8(I)] POSSESSION NOTICE

Whereas, The undersigned being the Authorized Officer of the **AU Small Finance Bank Limited (A Scheduled Commercial Bank)** under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest [Act, 2002 (54 of 2002)] and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice on the date as mentioned below calling upon the borrowers to repay the amount mentioned in the said notice within 60 days from the date of receipt of the said notice as per the details given in below table: -

Name of Borrower/Co-Borrower/ Mortgagor/Guarantor/Loan A/c No.	13(2) Notice Date & Amount	Description of Mortgaged Property	Date of Possession Taken
(Loan A/C No.) L9001060115365031, Ram Pankaj Bhimshibhai (Borrower), Manishaben Pankajkumar Ram (Co-Borrower)	26-Oct-21 ₹ 16,70,658/- Rs. Sixteen Lac Seventy Thousand Six Hundred Fifty-Eight only as on 25-Oct-21	All That Part And Parcel Of Residential/Commercial Property Land / Building / Structure And Fixtures Property Situated At Municipal Corporation Shop No 123-124 F.F. Riddhi Appartment Kamrej Char Rasta Surat, Gujarat. **Admeasuring 324 Sqft**	30-Mar-22
(Loan A/C No.) L9001060716467221, Jayesh Hasmukhbhai Patel (Borrower), Patel Bhumikaben . (Co-Borrower) Hasmukhbhai Chimanbhai Patel (Co-Borrower) Jashuben Hasmukhbhai Patel (Co-Borrower)	18-Nov-21 ₹ 15,27,469/- Rs. Fifteen Lac Twenty-Seven Thousand Four Hundred Sixty-Nine only as on 15-Nov-21	All That Part And Parcel Of Residential/Commercial Property Land / Building / Structure And Fixtures Property Situated At Gram Panchayat Plot No 40 Prabhunagar Mulad Surat Residential Surat, Gujarat. **Admeasuring 171 Sqyds**	30-Mar-22
(Loan A/C No.) L9001060714488121, Vaishrnav Ganeshbhai . (Borrower), Vaishrnav Kantaben Ganesh (Co-Borrower) Gordhndas Bhawardas (Co-Borrower)	18-Nov-21 ₹ 43,36,728/- Rs. Forty-Three Lac Thirty-Six Thousand Seven Hundred Twenty-Eight only as on 15-Nov-21	All That Part And Parcel Of Residential/Commercial Property Land / Building / Structure And Fixtures Property Situated At **(Property 1)** Municipal Corporation Shop No 6 Gf Mahavir Complex Opp Shankar Nagar Palanpur Road Adajan Surat Commercial Residential Surat Surat Admeasuring 126 Sqft **(Property 2)** Property Situated At Shop No 9 10 Gf Mahavir Complex Opp Shankar Nagar Palanpur Road Adajan Surat Residential Cum Commercial Surat, Gujarat **Admeasuring 312.6 Sqft**	30-Mar-22
(Loan A/C No.) L9001060113356881, Harishbhai G Dholakiya (Borrower), Smt. Shilpaben Harishbhai Dholakiya (Co-Borrower) Maheshbhai Madhavjibhai Rathod (Co-Borrower)	15-Dec-21 ₹ 18,71,782/- Rs. Eighteen Lac Seventy-One Thousand Seven Hundred Eighty-Two only as on 14-Dec-21	All That Part And Parcel Of Residential/Commercial Property Land / Building / Structure And Fixtures Plot No 1 Sr. No. 360 Tp Scheme No. 4 Fp No. 172 Hissa No. 3 Cs Ward Katargam Sr. No. 568 Vill Katargam Surat Gujarat **Admeasuring 128.75 Sq. Mtr**	30-Mar-22
(Loan A/C No.) L9001060100091082, Hasmukh B Prajapati (Borrower), Meenaben Hasmukhbhai Prajapati (Co-Borrower) Manjuben Bhagubhai Prajapati (Co-Borrower) Bhagubhai Ramjibhai Prajapati (Co-Borrower) Chetnaben Umeshbhai Prajapati (Co-Borrower)	15-Dec-21 ₹ 11,26,545/- Rs. Eleven Lac Twenty-Six Thousand Five Hundred Forty-Five only as on 14-Dec-21	All That Part And Parcel Of Residential/Commercial Property Land / Building / Structure And Fixtures Property Situated At Plot No-2/3, Chishtinagar Opp. Shiv Residency, Hathuran, Tarsadi, Kosamba Surat Gujarat **Admeasuring 756 Sq Yd**	30-Mar-22
(Loan A/C No.) L9001060814692796, Hasmukh B Prajapati (Borrower), Meenaben Hasmukhbhai Prajapati (Co-Borrower) Umeshbhai Bhaghubhai Prajapati (Co-Borrower) Chetnaben Umeshbhai Prajapati (Co-Borrower) Bhagubhai Ramjibhai Prajapati (Co-Borrower)	15-Dec-21 ₹ 19,97,655/- Rs. Nineteen Lac Ninety-Seven Thousand Six Hundred Fifty-Five only as on 14-Dec-21	All That Part And Parcel Of Residential/Commercial Property Land / Building / Structure And Fixtures Property Situated At Municipal Corporation Plot No 2 3 Chisti Nagar Opp Shiv Residency Hathuran Road Tarsadi Surat Residencial Surat Gujarat **Admeasuring 140 Sqyds**	30-Mar-22
(Loan A/C No.) L9001060700095640, Baldev Natwarbhai Patel (Borrower), Smt. Narmada Devi (Co-Borrower) Natwar Lal Goverdhan Bhai Patel (Co-Borrower) Smt. Nimita Baldevbhai Patel (Co-Borrower) Smt. Hinaben Mukeshbhai Patel (Co-Borrower & Legal Heir Of Late Shri Mukeshbhai Natvarbhai Patel - Co-Borrower)	18-Dec-21 ₹ 110,90,310/- One Crore Ten Lac Ninety Thousand Three Hundred Ten Only as on 18-Dec-21	All That Part And Parcel Of Residential/Commercial Property Land / Building / Structure And Fixtures **(Property 1)** Plot No. D/139, In "Vishal Nagar", Situated At Revenue Survey No. 614/1,614/2 & 614/3,T.P Scheme No. 10, F.P. No. 67,68 & 69(74,75 & 76) Of Moje Adajan, City Of Surat, Gujarat Admeasuring 58.45 Sq. Mts. Along With 66.89 Sq. Mtr, Construction **(Property 2)** All That Part And Parcel Of Plot No. D/140, In "Vishal Nagar", Situated At Revenue Survey No. 614/1,614/2 & 614/3,T.P Scheme No. 10, F.P. No. 67,68 & 69(74,75 & 76) Of Moje Adajan, City Of Surat, Gujarat. **Admeasuring 58.45 Sq. Mts. Along With 124.05 Sq. Mtr, Construction**	30-Mar-22
(Loan A/C No.) L9001060100402949 & L9001060815987674, Prasnatbhai Rameshbhai Boricha (Borrower), Rameshbhai Aljibhai (Co-Borrower & Mortgagor) Smt. Sharda Ben Rameshbhai (Co-Borrower)	17-Jan-20 ₹ 3,18,098/- Rs. Three Lac Eighteen Thousand Ninety Eight Only & ₹ 6,24,328/- Rs. Six Lac Twenty Four Thousand Three Hundred Twenty Eight Only as on 16-Jan-20	All That Part And Parcel Of Residential/Commercial Property Land / Building / Structure And Fixtures Flat No-3536 First Floor, Survey No.- 77/3 & 89/1, Bharat Nagar ,Mig Scheme At Tarsamiya, Dist-Bhavnagar, 364001 Gujarat **Admeasuring 540.47 Sq. Ft.** East: Stair Case And Flat No 3533, West: Margin Space And Ots, North: Margin Space And Road, South: Flat No 3535	31-Mar-22

The borrower having failed to repay the amount, therefore notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein above mentioned table in exercise of powers conferred on him/her under section 13(4) of the said [Act 2002] read with Rule 8 of the said rule on the date mentioned in the above table.

"The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets."

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **AU Small Finance Bank Limited (A Scheduled Commercial Bank)** for the amount and interest thereon mentioned in the above table.

Date : 04/04/2022 sd/-
Place : Ahmedabad **Authorised Officer AU Small Finance Bank Limited**

Public Notice

Civil Misc. App.No.6/2022 On the behalf of the applicant learned Advocate Shri H.J. Pancholi,

IN THE HON'BLE COURT OF KADI THIRD ADDIL. SENIOR CIVIL JUDGE SHRI V.S. PATEL SAHEB, AT. KADI.
Adjournment Date: 13/04/2022

Applicant : Shah Ajit Mangaldas, Residing at: 41/44, Saurabh Sanatorium Lane, Opp. of Vishal Hall, Andheri East, Bombay.
Versus
Opponent : Shah Mangaldas Nagindas and others-7

Subject : Application under the Indian Succession Act, 1925 as per of the section-372 to obtain Succession certificate.

In this case of the applicant elder late Chhanalal Nagindas Shah expired without leaving behind any heir successor thereon hence their Heir to the succession are horizontal line applicant and opponent. Late Chhanalal Nagindas Shah was the owner of Indrad, Tal-Kadi in the village on assessment register Sr.No.690 is there and property no.5/36 and Sr.No. 691 is there its propertyno.5/37 and serial no. 692 its property no.5/38 and Sr. no.693 and its property no.5/39 belonged of the houses properties his name is running there, hence said property and regarding it to obtainsuccession certificate the present applicant under the Indian Succession Act, 1952 under section 372 Before Hon'ble Kadi third Addil. Senior Civil Judge shri V.S. Patel Saheb in his court vide civil misc. no. 6/22 of the present application is filed therefore to the General Public and its connected to the persons this notice is given urgency to that, the said application in that reference.

Notice is issued in the name of General Public that in case anybody has any objection for the grant of succession certificate, he/she can file objection to the same on or before 13/04/2022 failing which the petition shall be decided in accordance with law.

Given under my hand and seal of the court dated 11/03/2022.

Prepared by Sd/-illegible **(M.M. Malek)** Assiistant | Compared by Sd/-illegible (B. H. Pathan) Supritendent | Court Seal | By the Order Sd/-illegible **(H. R. Pathan)** Registrar Prin. Seni. Civil Court, Kadi

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केनरा बैंक Canara Bank
सिंडिकेट Syndicate

Paldi-I Branch, Ahmedabad

POSSESSION NOTICE
(For Immovable property)

Whereas, The undersigned being the Authorised Officer of **Canara Bank** under the Securitisation and Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated **03.01.2022** calling upon the borrower / guarantors - **M/s. Stuti Enterprise & Shri Dhiraj Amratbhai Dave, Shri Prahladbhai Ramjibhai Shrimali** to repay the amount mentioned in the notice aggregating to **Rs. 1,54,74,894.42 (Rupees One Crore Fifty Four Lac Seventy Four Thousand Eight Hundred Ninety Four & Paisa Forty Two only) as on 31.12.2021** together with further interest and incidental expenses and costs within 60 days from the date of notice.

The borrower/ guarantors/ Mortgager having failed to repay the amount, notice is hereby given to the borrower/ guarantors/ Mortgager and the public in general that the undersigned has taken **Symbolic Possession** of the property being described herein below under section 13(4) of the said Act read with Rule 9 of the said rules of the said act and on the **30 day of March of the year 2022.**

The borrower/ guarantors/ Mortgager in particular and the public in general is hereby cautioned not to deal with the property and any dealings with property will be subject to the charge of the **Canara Bank** for an amount of **Rs. 1,54,74,894.42 (Rupees One Crore Fifty Four Lac Seventy Four Thousand Eight Hundred Ninety Four & Paisa Forty Two only) as on 31.12.2021** and further interest thereon.

The borrower's attention is invited to the provisions of sub- section (8) of section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets.

Description of Immovable properties

Property No. 1 : All that part and parcel of the Immovable property being Industrial Shed at L.S. 1156, Paiki, Father Compound, Kalol, Dist. Gandhinagar **bounded as : On the North by :** Land of Survey No. 1157, **On the South by :** Land of Survey No. 1157 Paiki & Highway Road, **On the East by :** Godown of Indane Gas, **On the West by :** Land of Precision Industries

Property No. 2 : All that part and parcel of the Immovable property being Residential Tenament No. 0679-46-1166-0001 Ward No. 0679, Vankar Vas, Near PVR Cinema, Near Home Town, Thaltej, Ahmedabad **bounded as : On the North by :** Property No. 997, **On the South by :** Property No. 999, **On the East by :** Main Public Road, **On the West by :** Road to Vankar Vas

Date : 30.03.2022 **Sd/- Authorised Officer**
Place : Kalol & Ahmedabad **CANARA BANK**

बैंक ऑफ बड़ौदा Bank of Baroda

Branch:Umbergaon (Town) Dist, Bulsar-396170
Phone:91+260-2562518 Email:umberg@bankofbaroda.com

NOTICE TO BORROWER
(UNDER SUB-SECTION (2) OF SECTION 13 OF THE SARFAESI ACT, 2002)

Date: 10-03-2022

TO BOB/UMBERG/2021-22/06-16454
Mr.DharmendraRambrish Shah & Mr.JitendraRambrichshah Gupta
Flat No. 106, Manek - D Swapnalok Township, Solsumba
TA Umbergaon, Dist Valsad Gujarat PIN – 396165

Sub.: Notice under section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, hereinafter called "The Act" A/c Mr. Dharmendra Rambrish Shah & Mr. Jitendra Rambrichshah Gupta

Dear Sir/s/Madam,

Re: Credit facilities with ourUmbergaon Branch.

1.We refer to our Sanction letter dated 28-07-2015Ref : BOB/ADV,conveying sanction of various credit facilities and the terms of sanction. Pursuant to the above sanction you have availed and started utilising the credit facilities after providing security for the same, as hereinafter stated. The present outstanding in various loan/creditfacility accounts and the security interests created for such liability are as under:

Nature and Type of Facility (Account No.)	Limit (Rs. In Rs.)	Rates of Interest	O/s as on10-03-2022 (inclusive of interest upto29-11-2021)	Security Agreement with brief Description of Securities
Housing loan (Ac No-02520600016454)	Rs. 800,000/-	7.35%	Rs. 716,960.88	Equitable Mortgage of residential flat with address :Flat No. D-106, Manek D, Swapnalok Township, Solsumba, TA Umbergaon, Dist. Valsad, PIN 396 165. Survey No. 174/A/1/2/10 and Survey No. 174/A/1/2/11 And property belongs to Mr. Dharmendra Rambrish Shah & Mr. Jitendra Rambrichshah Gupta

2.As borrowers are aware, borrowers have defaulted in payment of instalments of term loan/demand loans which have fallen due for payment on28-02-2022 (TL/DL)and thereafter.
3.Consequent upon the defaults committed by borrowers, borrower's loan account has been classified as non-performing asset on28-02-2022in accordance with the Reserve Bank of India directives and guidelines. Inspite of our repeated requests and demands you have not repaid the over due loans including interest thereon.
4.Having regard to your inability to meet your liabilities in respect of the credit facilities duly secured by various securities mentioned in para 1 above, and classification of your account as a non-performing asset, we hereby give you notice under sub-section (2) of section 13 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and call each one of you being borrower and guarantors, jointly and individually / severally to pay in full and discharge your liabilities to the Bank aggregating Rs.716,960.88 (Rupees Seven lacs sixteen thousand nine hundred sixty and Paisa eighty eight Only) as stated in para 1 above, within 60 days from the date of this notice. We further give you notice that failing payment of the above amount with interest till the date of payment, we shall be free to exercise all or any of the right sunder sub-section (4) of section 13 of the said Act, which please note.
5.Please note that, interest will continue to accrue at the rates specified in para 1above for each credit facility until payment in full.
6. We invite your attention to sub-section 13 of the said Act in terms of which you are barred from transferring any of the secured assets referred to in para 1 above byway of sale, lease or otherwise (other than in the ordinary course of business),without obtaining our prior written consent. We may add that non-compliance with the above provision contained in section 13(13) of the said Act, is an offence punishable under section 29 of the Act.
7.We further invite your attention to sub section (8) of section 13 of the said Act in terms of which you may redeem the secured assets, if the amount of dues together with all costs, charges and expenses incurred by the Bank is tendered by you, at any time before the date of publication of notice for public auction/inviting quotations/tender /private treaty. Please note that after publication of the notice as above, your right to redeem the secured assets will not be available.
8.Please note that this demand notice is without prejudice to and shall not be construed as waiver of any other rights or remedies which we may have, including without limitation, the right to make further demands in respect of sums owing to us.

Yours faithfully, (KB Hmar)
Chief Manager& Authorised Officer.
Date: 10-03-2022

NOTICE

NOTICE is hereby given that certificate for **10000 shares** of **Vivimed Labs Ltd.** in the name of **Manubhai B. Patel** under **Folio No. 15073** bearing **Certi. Nos. 507724** and **Dist. no. 81000911 to 81010910** have been lost and application has been made to the Company to issue duplicate.

Any person who has a claim in respect of the said shares should lodge such claim with the Company's Registrars & Transfer Agents, at **"Aarthi Consultant Pvt Ltd." 1-2-285, Domalguda, Hyderabad-500 029.** with in **15 days** from the date of publication of this notice else the Company will proceed to issue Duplicate Certificate.

Date : 05-04-2022 **(Name of Applicant)**
Place : Ahmedabad **Manubhai B. Patel**

NOTICE

NOTICE is hereby given that the below mentioned share certificates of **PAUSHAK LIMITED**. having their Registered Office at: **ALEMBIC ROAD, VODABARA- 39003 GUJRAT INDIA.** are lost/misplaced and the Company is in the process of issuing duplicate share certificates in lieu thereof on request made by the Registered shareholder and on execution of documents required for issue of duplicate share certificate

Folio No.	Name of registered shareholder	Share certificate no.	Distinctive no.	No. of shares
0005317	Ashok kumar Bansal	4035	2991334-2991374	41

Any person who has a valid claim on the said shares may lodge such claim with the Company at their Corporate Office within 15 days hereof failing which the Company will issue duplicate share certificates and no claim will lie thereafter.

Place: NEW DELHI **Name of Shareholder**
Date: 04/04/2022 **Ashok Kumar Bansal**

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
Eagle Corporation Private Limited (In Liquidation)

1	Name of Corporate Debtor	**EAGLE CORPORATION PRIVATE LIMITED**
2	Date of incorporation of Corporate Debtor	14th February,2001
3	Authority under which Corporate Debtor is incorporated/ registered	Registrar of Companies, Ahmedabad, India under the Companies Act, 1956
4	Corporate Identity Number / Limited Liability Identity Number of Corporate Debtor	U51909GJ2001PTC039262
5	Address of the registered office and principal office (if any) of Corporate Debtor	SHOP NO. G - 01, "ONYX - 2", PALDI, AHMEDABAD GJ 380007 IN
6	Date of closure of Insolvency Resolution Process	29th March, 2022
7	Liquidation commencement date of Corporate Debtor	30th March, 2022
8	Name and registration number of the Insolvency Professional acting as Liquidator	CA Dhaval Jitendrakumar Mistry Reg. No. IBBI/IPA-001/IP-P-01853/2019-2020/12849
9	Address and e-mail of the Liquidator, as registered with the Board.	Address: 9 B, Vardan Tower, Near Lakhudi Circle, Navrangpura, Ahmedabad-380014 Email Id: cadhavalmistry@yahoo.com
10	Address and e-mail to be used for correspondence with the Liquidator	Address: As stated in Sr. No. 9 above E-mail id: rp.eaglecorp@gmail.com
11	Last Date for submission of claims	29th April, 2022

Notice is hereby given that the Hon'ble National Company Law Tribunal (Ahmedabad Bench) has ordered the commencement of liquidation of the Eagle Corporation Private Limited on 30th March, 2022.

The stakeholders of Eagle Corporation Private Limited (In Liquidation) are hereby called upon to submit a proof of their claims, on or before 29th April, 2022, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 05-04-2022 **CA Dhaval Jitendrakumar Mistry**
Place: Ahmedabad **Liquidator of Eagle Corporation Private Limited**
Reg. No. IBBI/IPA-001/IP-P-01853/2019-2020/12849

TATA CAPITAL HOUSING FINANCE LIMITED
Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013 CIN No. U67190MH2008PLC187552

POSSESSION NOTICE (FOR IMMOVABLE PROPERTIES)
(As per Appendix IV read with Rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the TATA Capital Housing Finance Limited., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated as below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that **the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.**

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **the TATA Capital Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date of demand notice.**

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No.	Name of Obligor(s)/Legal Heir(s)/ Legal Representative(s)	Amount & Date of Demand Notice	Possession Date
TCHHL0642000100008696 & TCHIN0642000100008703	**Mr. Ravi Ramkrishna Gupta (Borrower) Mrs. Shantiben Ramkrishna Gupta Mr. Ramkrishna Fulchand Gupta (Co-Borrower)**	**as on 15.11.2021 Rs. 26,76,205/- Demand Notice Date 15.11.2021**	**30/03/2022 (Symbolic)**

Description of the Secured Assets / Immovable Properties / Mortgaged Properties:-
All the rights, piece & parcel of Immovable property bearing Flat no T-103 on 1st Floor in Block T, admeasuring 62.73 Sq. Mtrs., along with 25.379 Sq. Mtrs., undivided share proportionate share in the underneath land of the building and all internal and external rights thereto of the premises/campus known as "SURYAM ELEGANCE", constricted on non-agriculture land for residential use bearing Revenue Survey No. 176 & 177, **admeasuring 27013.00 Sq. Mtrs., having T.P. Scheme No. 112 (Odhav), Final Plot no 19, Paiki Situate at Moje Village: Odhav, Taluka: Vatva, Sub District: Ahmedabad-7 (Odnav), District: Ahmedabad of Gujarat.**

9959648	**Mr. Bharat Kumar Ratilal Patel (Borrower) Mr. Ratilal P Patel (Co-Borrower)**	**as on 27.11.2021 Rs. 14,47,829/-Demand Notice Date 27.11.2021**	**30/03/2022 (Symbolic)**

Description of the Secured Assets / Immovable Properties / Mortgaged Properties:-
All That Piece & Parcel Of Immovable Property Bearing Flat No.302 On The 3rd Floor, In Block "N" Of Type "N+O" Admeasuring About 72.83 Sq. Meters In The Scheme Known As "KRISH GOLD" Along with 19.74 sq. mt. 30.31 Sq. Meters Total 92.57 sq. mt. Of Undivided Share In Land Of Final Plot No.30/3/1 Of Town Planning Scheme No.110 (Draft) (Land Of Old Survey No.405/3/1+2) Situate Lying And Being At **Moje: Nikol, Tal:Asarwa (Old Taluka: Ahmedabad City East) In The Registration District Of Ahmedabad And Sub District: Ahmedabad 12 (Nikol).**

DATE : 05-04-2022, **Sd/- Authorised Officer**
PLACE: Ahmedabad For TATA CAPITAL HOUSING FINANCE LIMITED

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homefirst We'll take you home

Home First Finance Company India Limited,
CIN : L65990MH2010PLC240703
Website: homefirstindia.com, Phone No.: 180030008425, Email ID: loanfirst@homefirstindia.com

SALE OF MOVABLE ASSETS (INVENTORY)
E-Auction Sale Notice for Sale of Movable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Co-Borrower (s) as per column (ii) that the below described immovable properties as per column (iii) mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of **Home First Finance Company India Limited** for realization of its dues plus interest as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13(12) of the said Act proposes to realize dues by sale of the said property/ies and the goods/movables/personal property lying in the said property and it will be sold on "As is where is", "As is what is", and "Whatever there is" as described hereunder. The auction will be conducted "On Line", for the recovery of amount due from Borrower (s) and Co-Borrower (s) as per column (i), due to **Home First Finance Company India Limited. Increment Amount – Rs. 1,000/-.**

Sr. No	Name Borrower (s) and Co-Borrower (s)	PROPERTY ADDRESS	DETAILS OF INVENTORY	Date of Demand Notice	Demand Notice O/s Amount (in Rs.)	Date of Possession	Reserve Price Amount (in Rs.)	EMD Amount (in Rs.)	Date and Time of e-Auction	Last Date & Time of Submission Of EMD & Documents	Number of Authorised Officer
1	Manju Bhanwarlal Tawar, Bhawarlal K Tawar	Shop No. 5, Building- A-1, Vraj Vatika, Nr Sai Vatika Part-2, Bagumara, Kadodara - Bardoli Road Surat Gujarat -394315	Bicycle, Mirror & Glass, Temple, Television, Stand of Iron, Fans, Plastic chair, Plastic Basket, Plastic Bucket, Water Jug, Salon chair, Wooden Table & Wooden Sheet, Weighting Machine	23-08-2021	6,10,987	26-10-2021	6200	620	13-04-2022 (11am-2pm)	11-04-2022 (Upto 5pm)	8690506253

TERMS & CONDITIONS : The E-Auction is being held on "AS IS WHERE IS" and "**AS IS WHAT IS BASIS**" and will be conducted "On Line". The action will be conducted through HOME FIRST's approved service provider **M/s E-Procurement Technologies Ltd –Auction Tiger,** at the web Portal: https://homefirst.auctiontiger.net, E-Auction Tender Document containing online e-auction bid form, declaration, General Terms & Conditions of online auction sale are available at Portal Site.

To the best of knowledge and information of the Authorized Officer, there is no encumbrance on the properties. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of property/ies put on auction and claims/ rights/ dues/ affecting the property, prior to submitting their bid. The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of HOME FIRST. The property is being sold with all the existing and future encumbrances whether known or unknown to HOME FIRST. The Authorised Officer/ Secured Creditor shall not be responsible in any way for any third-party claims/ rights/ dues.

The sale shall be subject to rules/conditions prescribed under the securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002,

Other terms & conditions of the e-auction are published in the following websites. **01.** http://www.homefirstindia.com, **02.** https://homefirst.auctiontiger.net

STATUTORY SALE NOTICE UNDER THE SARFAESI ACT, 2002

The borrower/ guarantors are hereby notified to pay the sum as mentioned and take their belongings before the date of e-Auction, failing which the Inventory will be auctioned/ sold and balance dues, if any, will be recovered with interest and cost.

Date: 05/04/2022, Place : Surat **Signed by Authorized Officer, Home First Finance Company India Limited**

ઘાસચારા કૌભાંડ : લાલુની જામીનને પડકારતી અરજીમાં એસસીની નોટિસ

પીટીઆઈ
નવી દિલ્હી, તા.૪

કરોડો રૂપિયાના ઘાસચારા કૌભાંડમાં આરજેડી પ્રમુખ લાલુ પ્રસાદને જામીન આપવાના ઝારખંડ હાઈકોર્ટના બે આદેશોને પડકારતી સીબીઆઈ દ્વારા દાખલ કરવામાં આવેલી અરજીઓની તપાસ કરવા સુપ્રિમ કોર્ટ સોમવારે સંમત થઈ હતી. ન્યાયાધિશ એલ નાગેશ્વર રાવ અને બીઆર ગવઈની બેન્ચે ૧૭ એપ્રિલ, ૨૦૨૧ અને ૯ ઓક્ટોબર, ૨૦૨૦ના હાઈકોર્ટના આદેશોને પડકારતી સીબીઆઈ દ્વારા દાખલ કરવામાં આવેલી અરજીઓ પર પ્રસાદને નોટિસ જારી કરી હતી. સીબીઆઈ તરફથી એડિશનલ સોલિસિટર જનરલ એસવી રાજુ હાજર થયા હતાં. હાઈકોર્ટે ૧૭ એપ્રિલ, ૨૦૨૧એ પ્રસાદને કરોડો રૂપિયાના ચારા કૌભાંડના દુમકા ટ્રેઝરી કેસમાં અડધી સજાની મુદત પુરી થવા પર જામીન મંજૂર કર્યા હતાં, જેલમાંથી તેમની મુક્તિનો માર્ગ મોકળો કર્યો હતો. જ્યારે ૯ ઓક્ટોબર, ૨૦૨૦એ હાઈકોર્ટે ચાઈબાસા ટ્રેઝરીમાંથી ગેરકાયદેસર રીતે ભંડોળ ઉપાડવાના કેસમાં ચારા કૌભાંડના કેસમાં પ્રસાદને જામીન આપ્યા હતાં. ૨૪ માર્ચ, ૨૦૧૮ના દુમકા કેસમાં પ્રસાદને ૧૪ વર્ષની જેલની સજા સંભળાવતી વખતે રાંચીની વિશેષ સીબીઆઈ અદાલતે આઈપીસી કલમો અને ભ્રષ્ટાચાર અધિનિયમ હેઠળ રૂપિયા ૬૦ લાખ, દરેકને રૂપિયા ૩૦ લાખનો દંડ પણ ફટકાર્યો હતો. કેસ ૧૯૯૦માં કુમકા ટ્રેઝરીમાંથી રૂપિયા ૩.૧૩ કરોડની છેતરપિંડી સંબંધિત છે. પ્રસાદે ચારા કૌભાંડના અન્ય ત્રણ કેસોમાં જામીન મેળવ્યા હતાં, દેવગઢ ચાઈબાસા અને રાંચી ડોરાન્ડા ટ્રેઝરી કેસ અને દુમકા કેસમાં ચૂકાદાની રાહ જોઈ રહ્યા હતાં. પ્રસાદ જ્યારે મુખ્યમંત્રી હતાં ત્યારે અવિભાજિત બિહારમાં પશુપાલન વિભાગમાં રૂપિયા ૯૫૦ કરોડનું ઘાસચારાનું કૌભાંડ થયું હતું. રૂપિયા ૮૯ લાખના દિયોગઢ ટ્રેઝરી કેસમાં ૨૩ ડિસેમ્બર, ૨૦૧૭એ સજા પછી પ્રસાદને રાંચીમાં જેલ થઈ હતી.

ધર્મરાજ ક્રોપ ગાર્ડ અને વિનસ પાઇપ્સને આઇપીઓ બહાર પાડવા સેબીની મંજૂરી

પીટીઆઇ
નવી દિલ્હી, તા. ૪

એગ્રો કેમિકલ મેન્યુફેકચરર ધર્મરાજ ક્રોપ ગાર્ડ અને સ્ટીલ પાઇપ મેકર-વિનસ પાઇપ્સ એન્ડ ટ્યૂબ્સને ઇનિશિયલ પબ્લિક ઓફરિંગ્સ(આઇપીઓએસ)મ ારફત ફંડ ઊભું કરવાની નિયમનકારી મંજૂરી મળી ગઇ છે.

આવી કંપનીઓએ તેઓના પ્રાથમિક આઇપીઓ પેપર્સ સેબીમાં ડિસેમ્બર ૨૦૨૧ અને જાન્યુઆરી ૨૦૨૨ વચ્ચે સેબીમાં ફાઇલ કર્યા હતા અને તેના ઓબ્ઝર્વેશન લેટર ૨૯થી ૩૧ માર્ચ દરમિયાન મેળવ્યા હતા, તેમ સોમવારે નિયમનકાર સાથેના અપડેટમાં જણાવાયું હતું.

સેબીની ભાષામાં, ઓબ્ઝર્વેશન લેટર બહાર પાડવાનો અર્થ આઇપીઓ બહાર પાડવા માટે આગળ વધવા નિયમનકારની મંજૂરી છે.

ી ડ્રાફ્ટ રેડ હેરિંગ પ્રોસ્પેક્ટસ(ડીઆરએચપી) મુજબ, ધર્મરાજ ક્રોપ ગાર્ડના આઇપીઓમાં રૂપિયા ૨૧૬ કરોડની કિંમતના ઇક્વિટી શેરોના નવા ઇસ્યૂ અને ૧૪.૮૩ લાખ શેરોની તેના વર્તમાન શેરહોલ્ડર્સ દ્વારા ઓફર-ફોર-સેલ(ઓએફએસ)નો સમાવેશ થાય છે.

બજાર વર્તુળોના જણાવ્યાનુસાર, અમદાવાદ-સ્થિત કંપની રૂપિયા ૨૫૦થી ૩૦૦ કરોડ બજારમાંથી ઊભા કરવા માગે છે.

વિનસ પાઇપ્સ એન્ડ ટ્યૂબ્સે જણાવ્યું હતું કે તે કંપનીના ૫૦.૭૪ લાખ ઇક્વિટી શેરોનું આઇપીઓ મારફત વેચાણ કરશે.

વિનસ પાઇપ્સ એન્ડ ટ્યૂબ્સ ગ્રોવિંગ સ્ટેઇનલેસ સ્ટીલ પાઇપ્સ એન્ડ ટ્યૂબ્સ ઉત્પાદક અને નિકાસકાર કંપનીઓમાંની એક છે.

Anheuser Busch InBev India Limited

(Formerly known as SABMiller India Limited)
CIN: U65990MH1988PLC049687
Registered office at Unit No.301-302, Dynasty Business Park, B Wing, 3rdFloor, Andheri Kurla Road, Andheri (East), Mumbai, Maharashtra – 400059, India
Email: Aishwarya.Satish@in.ab-inbev.com
Phone: 022-30913600

NOTICE OF THE 31st ANNUAL GENERAL MEETING OF ANHEUSER BUSCH INBEV INDIA LIMITED

Notice is hereby given that 31st Annual General Meeting ("**AGM**") of Anheuser Busch InBev India Limited ("**Company**") will be held on Wednesday, April 27, 2022 at 12:00 noon (IST) through Video Conferencing ("**VC**")/ Other Audio-Visual Means ("**OAVM**") to transact the businesses as set out in the Notice of the said AGM, in compliance with the applicable provisions of the Companies Act, 2013 ("**Act**"), the General Circular No. 14/2020 dated April 8, 2020, and General Circular No. 17/2020 dated April 13, 2020 issued by the Ministry of Corporate Affairs ("**MCA**").

Electronic copies of the Notice of the AGM and procedure and instructions for e-voting have been sent on April 4, 2022, to all those Members whose email IDs are registered with the Company/ Depositories.

The Notice of the AGM is also available on the website of NSDL (agency for providing e-Voting facility) at www.evoting.nsdl.com.

The Company is providing the facility to its Members to exercise their right to vote on the businesses at set forth in the Notice of the said AGM by electronic means through both remote e-voting and e-voting at the AGM. Members participating through VC/OAVM facility shall be reckoned for the purpose of quorum under Section 103 of the Act. All Members are informed that:

1. Members may attend the AGM through VC/ OAVM or watch the live web-cast at https://www.nsdl.co.in/ , by using their remote e-voting credentials.
2. The instructions for participating through VC/ OAVM and the process of e-voting, including the manner in which Members holding shares in physical form or who have not registered their e-mail address can cast their vote through e-voting, are provided as part of the Notice of the AGM.
3. Members whose names appear in the register of members or in the register of beneficial owners maintained by the depositories/ RTA as on the cut-off date of Wednesday, April 20, 2022 shall only be entitled to avail the remote e-voting facility or vote, as the case may be, at the AGM.
4. Remote e-voting shall commence at 9:00 a.m. (IST) on Sunday, April 24, 2022 and end at 5:00 p.m. (IST) on Tuesday, April 26, 2022. Remote e-voting shall not be allowed beyond 5:00 p.m. (IST) on April 26, 2022 and once the vote on a resolution is cast by the Member, the Member shall not be allowed to change it subsequently.
5. In case a person has become a Member of the Company after dispatch of the Notice but on or before the cut-off date for remote e-voting, or has registered the e-mail address after dispatch of the Notice, such Member may obtain the user ID and password in the manner as provided in the procedure and instructions of e-voting stated in the Notice of AGM.
6. Members who have cast their vote by remote e-voting prior to the AGM may attend the AGM through VC/ OAVM but shall not be entitled to cast their vote again. Members who have not cast their vote through remote e-voting and are present in the AGM through VC/ OAVM, shall be eligible to vote through e-voting at the AGM.
7. Members who have not registered their e-mail address are requested to register the same in respect of shares held in electronic form with the Depository through their Depository Participant(s) and in respect of shares held in physical form by writing to the Company's Registrar and Share Transfer Agent, Link Intime India Private Limited, C 101, 247 Park, L B S Marg, Vikhroli (West), Mumbai – 400 083, Maharashtra ("RTA") having web address https://web.linkintime.co.in/ at Email: rnt.helpdesk@linkintime.co.in with a copy marked to the Company at Aishwarya.satish@in.ab-inbev.com.
8. In case of any query and/ or grievance regarding e-voting or any technical assistance or support for VC/ OAVM participation, Members may contact NSDL at toll free no.: 1800-222-990 or write to them at evoting@nsdl.co.in and Members may also contact Mr. Anubhav Saxena, Assistant Manager, NSDL, 4th Floor, 'A' Trade World, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai-400013 at 022-24994545 or write to him at evoting@nsdl.co.in, for any further clarifications.

For **Anheuser Busch Inbev India Limited**
April 5, 2022 — Aishwarya Satish Kumar
Bengaluru, India — Company Secretary

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
Eagle Corporation Private Limited (In Liquidation)

1	Name of Corporate Debtor	EAGLE CORPORATION PRIVATE LIMITED
2	Date of incorporation of Corporate Debtor	14th February,2001
3	Authority under which Corporate Debtor is incorporated/ registered	Registrar of Companies, Ahmedabad, India, under the Companies Act, 1956
4	Corporate Identity Number / Limited Liability Identity Number of Corporate Debtor	U51909GJ2001PTC039262
5	Address of the registered office and principal office (if any) of Corporate Debtor	SHOP NO. G - 01, "ONYX - 2", PALDI, AHMEDABAD GJ 380007 IN
6	Date of closure of Insolvency Resolution Process	29th March, 2022
7	Liquidation commencement date of Corporate Debtor	30th March, 2022
8	Name and registration number of the Insolvency Professional acting as Liquidator	CA Dhaval Jitendrakumar Mistry Reg. No. IBBI/IPA-001/IP-P-01853/2019-2020/12849
9	Address and e-mail of the Liquidator, as registered with the Board.	Address: 9 B, Vardan Tower, Near Lakhudi Circle, Navrangpura, Ahmedabad-380014 Email Id: cadhavalmistry@yahoo.com
10	Address and e-mail to be used for correspondence with the Liquidator	Address: As stated in Sr. No. 9 above E-mail id: rp.eaglecorp@gmail.com
11	Last Date for submission of claims	29th April, 2022

Notice is hereby given that the Hon'ble National Company Law Tribunal (Ahmedabad Bench) has ordered the commencement of liquidation of the Eagle Corporation Private Limited on 30th March, 2022.
The stakeholders of Eagle Corporation Private Limited (In Liquidation) are hereby called upon to submit a proof of their claims, on or before 29th April, 2022, to the liquidator at the address mentioned against item 10.
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

Date: 05-04-2022
Place: Ahmedabad
CA Dhaval Jitendrakumar Mistry
Liquidator of Eagle Corporation Private Limited
Reg. No. IBBI/IPA-001/IP-P-01853/2019-2020/12849

એયુ સ્મોલ ફાયનાન્સ બેંક લીમીટેડ (શિડ્યુલ્ડ કોમર્સિયલ બેંક)

AU SMALL FINANCE BANK — A SCHEDULED COMMERCIAL BANK

રજીસ્ટર્ડ ઓફીસ : ૧૯-એ, ધુલેશ્વર ગાર્ડન, અજમેર રોડ, જયપુર-૩૦૨૦૦૧ (CIN : L36911RJ1996PLC011381)

પરિશિષ્ટ -૪ (જુઓ નિયમ ૮ (૧)) કબજા નોટીસ

જત જણાવવાનું કે, સિક્યોરીટાઇઝેશન અને રીકનસ્ટ્રક્શન ઓફ ફાયનાન્સિયલ એસેટ અને એન્ફોર્સમેન્ટ ઓફ સિક્યોરીટી ઇન્ટરેસ્ટ (એક્ટ, ૨૦૦૨ (૨૦૦૨ની ૫૪) હેઠળ અને સિક્યોરીટી ઇન્ટરેસ્ટ (એન્ફોર્સમેટ) નિયમો, ૨૦૦૨નાં નિયમ (૩) સાથે વંચાતી કલમ ૧૩ (૧૨) હેઠળ વાંચીને મળેલી સત્તાની રૂએ **એયુ સ્મોલ ફાયનાન્સ બેંક લીમીટેડ (શિડ્યુલ્ડ કોમર્સિયલ બેંક)** ના નીચે સહી કરનાર અધિકૃત અધિકારીએ નીચે કોષ્ટકમાં જણાવેલ વિગતો અનુસાર જણાવેલ નોટીસ મળ્યાની તારીખથી ૬૦ દિવસની અંદર જણાવેલ નોટીસમાં જણાવેલ રકમો ચુકવવા માટે નીચે જણાવેલ દેવાદારોને માંગણાં નોટીસ જારી કરી હતી.

દેવાદારો/સહ-દેવાદારો/ગીરવેદાર/ જામીનદારોનાં નામ/ લોન નંબર	૧૩(૨) નોટીસની તારીખ અને રકમ	ગીરો મિલકતની વિગત	કબજો લીધાની તારીખ
રામ પંકજભીમસિંહભાઇ (દેવાદાર), મનીષાબેન પંકજકુમાર રામ (સહ-દેવાદાર) (A/c No.) L9001060115365031	૨૬-ઓક્ટો-૨૧ રૂા. ૧૬,૭૦,૬૫૮/- રૂા. સોળ લાખ સીતેર હજાર છસો અઠાવન પુરા ૨૫-ઓક્ટો-૨૧ મુજબ	મ્યુનિસિપલ કૉર્પોરેશન શોપ નં.૧૨૩-૧૨૪, એફ.એફ. રિદ્ધિ એપાર્ટમેન્ટ કામરેજ ચાર રસ્તા, સુરત, ગુજરાત ખાતેની રેસીડેન્સીયલ /કોર્મસીયલ મિલકત જમીન/ બિલ્ડીંગ / સ્ટ્રક્ચર અને ફીક્ચર્સના તમામ ભાગ અને હિસ્સા. **ક્ષેત્રફળ ૩૨૪ ચો.ફૂટ**	૩૦-માર્ચ-૨૨
જયેશભાઇ હસમુખભાઇ પટેલ (દેવાદાર), પટેલ ભૂમિકાબેન (સહ-દેવાદાર) હસમુખભાઇ ચીમનભાઇ પટેલ (સહ-દેવાદાર) જશુબેન હસમુખભાઇ પટેલ (સહ-દેવાદાર) (A/c No.) L9001060716467221	૧૮-નવેમ્બર-૨૧ રૂા.૧૫,૨૭,૪૬૯/- રૂા. પંદર લાખ સત્યાવીસ હજાર ચારસો ઓગણસીતેર પુરા ૧૫-નવેમ્બર-૨૧ મુજબ	ગ્રામ પંચાયત, પ્લોટ નં.૪૦ પ્રભુનગર મુલંડ, સુરત, રેસીડેન્સીયલ સુરત, ગુજરાત ખાતેની મિલકત જમીન/ બિલ્ડીંગ / સ્ટ્રક્ચર અને ફીક્ચર્સના તમામ ભાગ અને હિસ્સા. **ક્ષેત્રફળ ૧૭૧ ચો.યાર્ડ**	૩૦-માર્ચ-૨૨
વૈષ્ણવ ગણેશભાઇ (દેવાદાર), વૈષ્ણવ કાંતાબેન ગણેશ (સહ-દેવાદાર) ગોરધનદાસ ભંવરદાસ (સહ-દેવાદાર) (A/c No.)L9001060714488121,	૧૮-નવેમ્બર-૨૧ રૂા. ૪૩,૩૬,૭૨૮/- રૂા. તેતાલીસ લાખ છત્રીસ હજાર સાતસો અઠ્યાવીસ પુરા ૧૫-નવેમ્બર-૨૧ મુજબ	**(મિલકત-૧)** મ્યુનિસિપલ કૉર્પોરેશન શોપ નં.૬ ગ્રાઉન્ડ ફ્લોર મહાવીર કોમ્પ્લેક્સ, શંકર નગર સામે, પાલનપુર રોડ, સુરત કોર્મશિયલ રેસીડેન્સીયલ સુરત, સુરત ક્ષેત્રફળ: ૧૨૬ ચો.ફૂટ **(મિલકત-૨)** શોપ નં. ૯૧૦ ગ્રાઉન્ડ ફ્લોર મહાવીર કોમ્પ્લેક્સ શંકર નગર સામે, પાલનપુર રોડ, સુરત, રેસીડેન્સીયલ કમ કોર્મશિયલ સુરત, ગુજરાત ખાતેની રેસીડેન્સીયલ /કોર્મસીયલ મિલકત જમીન/ બિલ્ડીંગ / સ્ટ્રક્ચર અને ફીક્ચર્સના તમામ ભાગ અને હિસ્સા. **ક્ષેત્રફળ ૩૧૨.૬ ચો.ફૂટ**	૩૦-માર્ચ-૨૨
હરિશભાઇ જી.ધોળકીયા (દેવાદાર) શ્રીમતી શિલ્પાબેન હરિશભાઇ ધોળકીયા (સહ-દેવાદાર) મહેશભાઇ માધવજીભાઇ રાઠોડ (સહ-દેવાદાર) (A/c No.) L9001060113356881,	૧૫-ડિસે.-૨૧ રૂા. ૧૮,૭૧,૭૮૨/- રૂા. અઢાર લાખ એકોતેર હજાર સાતસો બ્યાસી પુરા ૧૫-ડિસે.-૨૧ મુજબ	પ્લોટનં.૧ સીરિયલ નં. ૩૬૦ ટીપી સ્કીમ નં. ૪ ફાઇનલ પ્લોટ નં. ૧૭૨ હિસ્સા નં. ૩ સીટી સર્વે વોંડ કતારગામ, સીરિયલ નં. ૫૬૮ ગામ કતારગામ, સુરત, ગુજરાત ખાતેની રેસીડેન્સીયલ /કોર્મસીયલ મિલકત જમીન/ બિલ્ડીંગ / સ્ટ્રક્ચર અને ફીક્ચર્સના તમામ ભાગ અને હિસ્સા. **ક્ષેત્રફળ ૧૨૮.૭૫ ચો.મી.**	૩૦-માર્ચ-૨૨
હસમુખ બી. પ્રજાપતિ (દેવાદાર), મીનાબેન હસમુખભાઇ પ્રજાપતિ (સહ-દેવાદાર) મંજુબેન ભગુભાઇ પ્રજાપતિ (સહ-દેવાદાર) ભગુભાઇ રામજીભાઇ પ્રજાપતિ (સહ-દેવાદાર) ચેતનાબેન ઉમેશભાઇ પ્રજાપતિ (સહ-દેવાદાર) (A/c No.) L9001060100091082	૧૫-ડિસે.-૨૧ રૂા. ૧૧,૨૬,૫૪૫/- રૂા. અગ્યાર લાખ છવ્વીસ હજાર પાંચસો પીસ્તાલીસ પુરા ૧૪-ડિસે.-૨૧ મુજબ	પ્લોટ નં.૨/૩, ચૈતશીનગર, શીવ રેસીડેન્સી સામે, હાથુરણ, તરસાડી, કોસંબા, સુરત, ગુજરાત ખાતેની રેસીડેન્સીયલ /કોર્મસીયલ મિલકત જમીન/ બિલ્ડીંગ / સ્ટ્રક્ચર અને ફીક્ચર્સના તમામ ભાગ અને હિસ્સા. **ક્ષેત્રફળ ચો.મી. ૭૫૬ ચો.યાર્ડ**	૩૦-માર્ચ-૨૨
હસમુખભાઇ બી.પ્રજાપતિ (દેવાદાર), ઉમેશભાઇ ભગુભાઇ પ્રજાપતિ (સહ-દેવાદાર) ચેતનાબેન ઉમેશભાઇ પ્રજાપતિ (સહ-દેવાદાર) ભગુભાઇ રામજીભાઇ પ્રજાપતિ (દેવાદાર) (A/c No.) L9001060814692796,	૧૫-ડિસે.-૨૧ રૂા. ૧૯,૯૭,૬૫૫/- રૂા. ઓગણીસ લાખ સતાણુ હજાર છસો પંચાવન પુરા ૧૪-ડિસે.-૨૧ મુજબ	મ્યુનિસિપલ કૉર્પોરેશન પ્લોટ નં. ૨૩, ચૈતશીનગર, શીવ રેસીડેન્સી સામે, હાથુરણ રોડ, તરસાડી, સુરત રેસીડેન્સીયલ, સુરત, ગુજરાત ખાતેની રેસીડેન્સીયલ /કોર્મસીયલ મિલકત જમીન/ બિલ્ડીંગ / સ્ટ્રક્ચર અને ફીક્ચર્સના તમામ ભાગ અને હિસ્સા. **ક્ષેત્રફળ ૧૪૦ ચો.યાર્ડ**	૩૦-માર્ચ-૨૨
બલદેવભાઇ નટવરભાઇ પટેલ (દેવાદાર), શ્રીમતી નર્મદા દેવી (સહ-દેવાદાર) નટવર લાલ ગોવર્ધન ભાઇ પટેલ (સહ-દેવાદાર) શ્રીમતી નિમીતા બલદેવભાઇ પટેલ (સહ-દેવાદાર) શ્રીમતી હિનાબેન મુકેશભાઇ પટેલ (શ્રી મુકેશભાઇ નટવરભાઇ પટેલ સહ-દેવાદાર અને અવસાન પછીના કાનૂની વારસદાર -સહ-દેવાદાર) (A/c No.) L9001060700095640,	૧૮-ડિસે.-૨૧ રૂા. ૧૧૦,૯૦,૩૧૦/- રૂા. એક કરોડ દસ લાખ નેવુ હજાર ત્રણસો દસ પુરા ૧૮-ડિસે.-૨૧ મુજબ	**(મિલકત-૧)** પ્લોટ નં. ડી/૧૩૯, વિશાલ નગર, રેવેન્યુ સર્વે નં.૬૧૪/૧, ૬૧૪/૨, અને ૬૧૪/૩, ટી.પી. સ્કીમ નં.૧૦, ફાઇનલ પ્લોટ નં.૬૭, ૬૮ અને ૬૯ (૭૪, ૭૫ અને ૭૬) ગામ પાસે, શહેર-સુરત, ગુજરાત ખાતેની રેસીડેન્સીયલ /કોર્મસીયલ મિલકત જમીન/ બિલ્ડીંગ / સ્ટ્રક્ચર અને ફીક્ચર્સના તમામ ભાગ અને હિસ્સા. ક્ષેત્રફળ ૫૮.૪૫.ચો.મી. તેમજ ૬૬.૮૯ ચો.મી. બાંધકામ સાથે. **(મિલકત-૨)** પ્લોટ નં.ડી/૧૪૦, વિશાલ નગર, રેવેન્યુ સર્વે નં.૬૧૪/૧, ૬૧૪/૨ અને ૬૧૪/૩, ટી.પી.સ્કીમ નં.૧૦, ફાઇનલ પ્લોટ નં.૬૭, ૬૮ અને ૬૯ (૭૪, ૭૫ અને ૭૬) મોજેપાસે, શહેર સુરત, ગુજરાત ખાતેની રેસીડેન્સીયલ /કોર્મસીયલ મિલકત જમીન/ બિલ્ડીંગ / સ્ટ્રક્ચર અને ફીક્ચર્સના તમામ ભાગ અને હિસ્સા. **ક્ષેત્રફળ ૫૮.૪૫ ચો.મી. તેમજ ૧૨૪.૦૫ ચો.મી. બાંધકામ સાથે**	૩૦-માર્ચ-૨૨
રમેશભાઇ બોરિચા (દેવાદાર), રમેશભાઇ અલ્જીભાઇ (સહ-દેવાદાર અને ગીરોકર્તા) શ્રીમતી શારદાબેન રમેશભાઇ (સહ-દેવાદાર) (A/c No.) L9001060100402949	૧૭-જાન્યુ.-૨૦ રૂા. ૩,૧૮,૦૯૮/- રૂા. ત્રણ લાખ અઢાર હજાર અઠ્ઠાણુ પુરા અને રૂા. ૬,૨૪,૩૨૮/- રૂા. છ લાખ ચોવીસ હજાર ત્રણસો અઠ્યાવીસ પુરા ૧૬-જાન્યુ.-૨૦ મુજબ	ફ્લેટ નં. ૩૫૩૬, પ્રથમ માળ, સર્વે નં.૭૭/૩ અને ૮૯/૧, ભારત નગર, મીગ સ્કીમ, તારાસમીયા, જિલ્લો:ભાવનગર, ૩૬૪૦૦૧ ગુજરાત ખાતેની રેસીડેન્સીયલ /કોર્મસીયલ મિલકત જમીન/ બિલ્ડીંગ / સ્ટ્રક્ચર અને ફીક્ચર્સના તમામ ભાગ અને હિસ્સા. ક્ષેત્રફળ ૫૪૦.૪૭ ચો.ફૂટ પૂર્વ: પગથિયાં અને ફ્લેટ નં.૩૫૩૩, પશ્ચિમ: માર્જિન સ્પેસ અને ઓટીએસ, ઉત્તર: માર્જિન સ્પેસ અને રોડ, દક્ષિણ: ફ્લેટ નં. ૩૫૩૫	૩૧-માર્ચ-૨૨

દેવાદારો રકમની ચુકવણી કરવામાં નિષ્ફળ ગયા છે, પરિણામે દેવાદારો અને જાહેર જનતાને અહીં નોટીસ આપવામાં આવે છે કે નીચે સહી કરનારે ઉપરોક્ત કોષ્ટકમાં જણાવેલ તારીખોનાં રોજ જણાવેલ નિયમ ૮ ના જણાવેલ (કાયદા) ની કલમ ૧૩(૪) સાથે વાંચન હેઠળ તે/તેણીને મળેલી સત્તાની રૂએ ઉપરોક્ત કોષ્ટકમાં જણાવેલ મિલકતનો કબજો લઇ લીધો છે.
"સિક્યોર્ડ એસેટને પરત મેળવવા માટે ઉપલબ્ધ સમય અંગે કાયદાની કલમ ૧૩ ની પેટા કલમ (૮) ની જોગવાઇઓ પ્રત્યે દેવાદારોનું ધ્યાન દોરવામાં આવે છે."
ખાસ કરીને દેવાદારો અને જાહેર જનતાને અહીં મિલકત સાથે કોઇ સોદો ન કરવા સાવધ કરવામાં આવે છે અને મિલકત સાથેનાં કોઇપણ સોદા **એયુ સ્મોલ ફાયનાન્સ બેંક લીમીટેડ (શિડ્યુલ્ડ કોમર્સિયલ બેંક)** નાં ઉપરનાં કોષ્ટકમાં જણાવેલ રકમ અને તેના પરના વ્યાજના ચાર્જને આધિન રહેશે.

તારીખ : ૦૪/૦૪/૨૦૨૨ — **સહી/- અધિકૃત અધિકારી**
સ્થળ : અમદાવાદ — **એયુ સ્મોલ ફાયનાન્સ બેંક લીમીટેડ**

ANNOUNCEMENT FOR THE ATTENTION OF EQUITY PUBLIC SHAREHOLDERS OF

TTI ENTERPRISE LIMITED

Corporate Identification Number: L67120WB1981PLC033771;
Registered Office: 1 R.N. Mukherjee Road, Martin Burn House, 4th Floor, Suite No.22, Kolkata-700001, West Bengal, India
Contact Details: 033-22109197; **Fax Number:** 033-22109197; **Website:** www.ttienterprise.net; **Email Address:** tti1711@gmail.com;

This announcement is an addendum cum corrigendum to the Public Announcement dated Monday, September 20, 2021 ('**Public Announcement**'), Detailed Public Statement dated Saturday, September 25, 2021, published on Monday, September 27, 2021, in the newspapers Financial Express (English daily) (All Editions), Jansatta (Hindi daily) (All Editions), Duranta Barta (Bengali daily) (Kolkata Edition), and Mumbai Lakshadeep (Marathi daily) (Mumbai Edition) ('**Newspapers**') ('**Detailed Public Statement**'), and the Draft Letter of Offer dated Thursday, September 30, 2021 ('**Draft Letter of Offer**') (the Public Announcement, Detailed Public Statement, and the Draft Letter of Offer, are hereinafter collectively referred to as the '**Offer Documents**') issued by CapitalSquare Advisors Private Limited, the Manager to the Offer ('**Manager**') for and on behalf of V S Ranganathan ('**Acquirer 1**'), Vasanthy Ranganathan ('**Acquirer 2**'), Bindu K C ('**Acquirer 3**'), Kanakavally Prathapan Karumanthra ('**Acquirer 4**'), Mridula Mukundan ('**Acquirer 5**'), and Sujith Venugopalan ('**Acquirer 6**') (hereinafter collectively referred to as the '**Acquirers**') in respect of the open offer for acquisition of up to either 76,21,327 (Seventy-Six Lakhs Twenty-One Thousand Three Hundred and Twenty-Seven) Equity Shares, representing 30.00% of the Voting Share Capital or such number of Equity Shares held by the Public Shareholders excluding the Equity Shares held by Kashyapi Advisors LLP, Pragnay Advisors LLP, and Vanshi Infra Projects LLP, the deemed persons acting in concert with the present Promoters and members of the Promoter Group in accordance with the provisions of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, and subsequent amendments thereto ('**SEBI (SAST) Regulations**'), whichever is lower, of TTI Enterprise Limited ('**Target Company**' or '**TTI**') from all the Public Shareholders of, at an offer price of ₹9.50/- (Rupees Nine and Fifty Paise Only) per Equity Share in accordance with the provisions of Regulations 3 (1) and 4 and such other applicable Regulations of the SEBI (SAST) Regulations, and should be read in continuation of and in conjunction of the Offer Documents ('**Announcement**').

The capitalized terms used in this Announcement but not defined shall have the meaning assigned to such terms in the Offer Documents and the SEBI (SAST) Regulations.

The Public Shareholders of the Target Company are requested to note the following modifications and amendments in the Offer Documents relation to this Offer, which shall be incorporated in the Letter of Offer:

1. **Change in the defined term 'Public Shareholder'**

   All the equity shareholders of the Target Company excluding (a) parties to the Share Purchase Agreement; (b) Kashyapi Advisors LLP, Pragnay Advisors LLP, and Vanshi Infra Projects LLP, the deemed persons acting in concert with the present Promoters and members of the Promoter Group in accordance with the provisions of the SEBI (SAST) Regulations ('**Deemed PACs**' or '**Promoter Group**') and (c) any persons acting in concert or deemed to be acting in concert with the persons set out in (a) and (b).

2. **Background of the Offer**

   After the paragraph 3.1.6 of Draft Letter of Offer titled as *"The details of the all the Sellers, who have entered into the Share Purchase Agreement with the Acquirers, are stated hereunder"*, the details of the Deemed PACs, shall be inserted in a tabular format titled as *"The details of the Deemed PACs, who have not entered into the Share Purchase Agreement with the Acquirers, are stated hereunder"*, as the said parties are deemed to be connected with the present Promoters and members of the Promoter Group of the Target Company in accordance with the provisions of SEBI (SAST) Regulations, hence shall not be considered as Public Shareholders for the purpose of this Offer, and shall be restricted from participating in this Offer.

3. **Offer Size**

   The Acquirers are making this Offer to acquire up to either 76,21,327 (Seventy-Six Lakhs Twenty-One Thousand Three Hundred and Twenty-Seven) Equity Shares, representing 30.00% (Thirty Percent) of the Voting Share Capital or such number of Equity Shares held by the Public Shareholders excluding the Deemed PACs, whichever is lower.

4. **Paragraph 5.16 of the Draft Letter of Offer titled as "Pre-Offer and Post-Offer shareholding of the Target Company" should read as follows in the Letter of Offer:**

   Pre-Offer and Post-Offer shareholding of the Target Company (based on the issued, subscribed, and paid-up Equity Share capital and Voting Share Capital)

Shareholders' Category	Shareholding/ voting rights prior to the SPA/ acquisition and Offer		Equity Shares/ voting rights agreed to be acquired which triggered off the SEBI (SAST) Regulations		Equity Shares/ voting rights to be acquired in Offer (assuming full acceptances)		Shareholding/ voting rights after Acquisition and Offer (A+B+C)	
	(A)		(B)		(C)		(D)	
	No. of Equity shares	%	No. of Equity shares	%	No. of Equity shares	%	No. of Equity shares	%
1) Promoter Group								
a) Parties to the Share Purchase Agreement								
Jitendra Kumar Mehta	52,000	0.205%	(52,000)	(0.205%)	--	--	--	--
Paraj Mehta	79,510	0.313%	(79,510)	(0.313%)	--	--	--	--
Binjal Mehta	92,390	0.364%	(92,390)	(0.364%)	--	--	--	--
Paraj Mehta HUF	1,31,275	0.517%	(1,31,275)	(0.517%)	--	--	--	--
Irawati Enterprises LLP	22,00,000	8.660%	(22,00,000)	(8.660%)	--	--	--	--
Meghnath Wealth Creators LLP	13,80,400	5.434%	(13,80,400)	(5.434%)	--	--	--	--
Vaikundam Advisors LLP	24,15,000	9.506%	(24,15,000)	(9.506%)	--	--	--	--
TOTAL (1) (a)	**63,50,575**	**24.998%**	**(63,50,575)**	**(24.998%)**	**–**	**–**	**–**	**–**
b) Promoters other than specified in (a) above (who are deemed to be the Persons Acting in Concert)								
--	--	--	--	--	--	--	--	--
TOTAL (1) (b)	**–**	**–**	**–**	**–**	**–**	**–**	**–**	**–**
TOTAL (1) (a) + (1) (b)	**63,50,575**	**24.998%**	**–**	**–**	**–**	**–**	**–**	**–**
2) Acquirers								
Ranganathan V S	--	--	12,64,000	4.976%	12,06,858	4.751%	24,70,858	9.726%
Vasanthy Ranganathan	--	--	9,24,065	3.637%	10,16,301	4.000%	19,40,366	7.638%
Bindu K C	--	--	10,78,000	4.243%	12,06,858	4.751%	22,84,858	8.994%
Kanakavally Prathapan Karumanthra	--	--	30,39,500	11.964%	33,02,980	13.001%	63,42,480	24.966%
Mridula Mukundan	--	--	39,500	0.155%	1,16,875	0.460%	1,56,375	0.616%
Sujith Venugopalan	--	--	5,510	0.022%	1,27,038	0.500%	1,32,548	0.522%
TOTAL (2)	**–**	**–**	**63,50,575**	**24.998%**	**69,76,910**	**27.463%**	**1,33,27,485**	**52.461%**
3) Parties to the Share Purchase Agreement other than (1)								
--	--	--	--	--	--	--	--	--
4) Public Shareholders who are deemed to be acting in concert and who are holding substantial control over the Target Company *(The said details have been updated as per the Benspos on the Identified Date being Friday, April 01, 2022)*								
Kashyapi Advisors LLP	43,98,319	17.313%	--	--	--	--	43,98,319	17.313%
Pragnay Advisors LLP	50,91,945	20.044%	--	--	--	--	50,91,945	20.044%
Vanshi Infra Projects LLP	25,86,673	10.182%	--	--	--	--	25,86,673	10.182%
TOTAL (1) (b)	**1,20,76,937**	**47.539%**	**–**	**–**	**–**	**–**	**1,20,76,937**	**47.539%**
5) Public								
a) FIs/ MFs/ FIIs/ Banks/ SFIs (Indicate names)	--	--	--	--	--	--	--	--
b) Others	--	--	--	--	--	--	--	--
c) Other than parties to the Share Purchase Agreement from Promoter and Promoter Group	--	--	--	--	--	--	--	--
d) Total No. of shareholders in the Public category	69,76,910	27.463%	--	--	(69,76,910)	(27.463%)	--	--
TOTAL (4)	**69,76,910**	**27.463%**	**–**	**–**	**(69,76,910)**	**(27.463%)**	**–**	**–**
GRAND TOTAL	**2,54,04,422**	**100.00%**	**Nil**	**Nil**	**Nil**	**Nil**	**2,54,04,422**	**100.00%**

Note: Please note that shareholding of Public Shareholders and Deemed PACs (who are not the parties of the Share Purchase Agreement) is as on the Identified Date and the same shall be subject to change in the event of acquisition or sale of Equity Shares by the said promoter Group or Deemed PACs. In case of any change in shareholding of public or Promoter Group or PACs, the Public Shareholders will be intimated accordingly.

5. The Promoters, namely being, Jitendra Kumar Mehta, Paraj Mehta, Binjal Mehta, Paraj Mehta HUF, Irawati Enterprises LLP, Meghnath Wealth Creators LLP, and Vaikundam Advisors LLP, have belatedly filed the necessary disclosures in accordance with the provisions of Regulation 31 (4) of the Chapter V of the SEBI (SAST) Regulations. As on date no action has been initiated by SEBI, however, SEBI may initiate appropriate action against the Promoters for the aforesaid violation in terms of the SEBI (SAST) Regulations and provisions of the SEBI Act.
6. The Deemed PAC's or Promoter Group have failed to make open offer as per Regulation 3 of the SEBI (SAST) Regulations and subsequently have failed to file the necessary disclosures as per Chapter V of the SEBI (SAST) Regulations. In this regards, Securities and Exchange Board of India may initiate appropriate action against the Deemed PACs for the aforesaid violation in terms of the SEBI (SAST) Regulations and provisions of the Securities and Exchange Board of India Act, 1992.
7. The Deemed PAC's or Promoter Group are wrongly shown as Public Shareholders in the Shareholding Patterns filed with BSE Limited in accordance with the provisions of Regulation 31 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, including subsequent amendments thereto ('**SEBI (LODR) Regulations**').Further, since the Financial Year 2018-19, the joint holding of the Promoters and the Deemed PACs on various occasions have increased beyond 75.00% of the total shareholding of the Target Company, the Target Company has failed to comply with the minimum public shareholding norms in accordance with the provisions of the Regulation 38 of the SEBI (LODR) Regulations. SEBI may initiate appropriate action against the Target Company and Promoters for the aforesaid violation.
8. As per Regulation 38 of the SEBI (LODR) Regulations read with Rules 19(2) and 19A of the SCRR, the Target Company is required to maintain at least 25.00% public shareholding as determined in accordance with SCRR, on a continuous basis for listing. Pursuant to completion of this Offer, the public shareholding in the Target Company shall fall below the minimum level required as per Rule 19A of the SCRR, and the Acquirers will ensure that the Target Company satisfies the minimum public shareholding set out in Rule 19A of the SCRR in compliance with applicable laws, within the prescribed time, and in a manner acceptable to the Acquirers.
9. In paragraph 3.1.10 of Draft Letter of Offer, salient features of the SPA Addendum will be incorporated:

a) The Acquirers shall acquire joint control over the Target Company and shall be classified as the "promoters" of the Target Company in accordance with Regulation 31A of the SEBI (LODR) Regulations in respect of all the filings and disclosures made by the Target Company pursuant to applicable laws along with the Deemed PACs namely being, Kashyapi Advisors LLP, Pragnay Advisors LLP, and Vanshi Infra Projects LLP.
b) Acquirers are entitled to appoint their representative on the board of directors of the Target Company.
c) Acquirers shall have the right to appoint the chairman of the Target Company and the chairman shall have a casting vote in addition to his own vote.
d) Acquirers shall have the right to appoint the managing director of the Target Company.
e) The management shall vest, subject to the direction of the board of directors in the managing director.
f) The management of the day-to-day affairs of the Target Company shall vest with the managing director who shall exercise his powers of management under the general superintendence, control, and subject to any directions from time to time given or imposed by the board of directors of the Target Company.

The Acquirers accept full responsibility for the information contained in this Announcement and for the obligations as prescribed under the SEBI (SAST) Regulations.

ISSUED BY THE MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS

CAPITALSQUARE® Teaming together to create value

CAPITALSQUARE ADVISORS PRIVATE LIMITED
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Contact Person: Mr. Tanmoy Banerjee/ Ms. Pankita Patel
SEBI Registration Number: INM000012219
Validity: Permanent
Corporate Identification Number: U65999MH2008PTC187863

Date: Monday, April 04, 2022
Place: Mumbai

On behalf of the Acquirers
Sd/-
V S Ranganathan